
(2020) 06 J&K CK 0056

Jammu And Kashmir High Court

Case No: Other Writ Petition No. 1323 Of 2013

Subam Motton

APPELLANT

Vs

Union Of India And
Others

RESPONDENT

Date of Decision: June 30, 2020

Hon'ble Judges: Rajesh Bindal, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Rajesh Bindal, J

1. The petitioner approached this Court praying for the following reliefs :-

“ (i) Writ of Mandamus so as to command and direct the respondents to declare the petitioner as qualified in science subject of his matriculation

examination in view of his performance in the science subject after re-evaluation and rechecking of his answer sheet of science subject by an expert

team to be constituted by the respondent no. 2 in the interest of justice.

(ii) Further writ of mandamus so as to command and direct the respondent no. 3 to allow the petitioner to complete his academic session of 11th class

for the year 2013-14 in the interest of justice.”

2. Notice in the petition was issued on 24.09.2013. The matter was last listed in the Court 28.10.2013 and thereafter, was never pursued by the

petitioner. Apparently, petitioner has lost interest to pursue the matter and also to get the same listed.

3. There are matters pending in this court in which issue of admission to various professional courses and other classes is involved. In some by interim

order either admission was granted or seats were directed to be kept vacant but the cases are still lying in court for decades. There are matters where

issues regarding construction of roads, culverts, schools, colleges, community centres and other projects of development are pending consideration

before this court. In some cases interim stay has also been granted. In these cases even the government departments and counsels are not taking any

interest to furnish the requisite information to the court and get those cases disposed of. In fact, as a result of pendency of these types of cases lot of

development projects have been put on hold. These are few examples being noticed. There are many more.

4. Regularly, the cause list is being issued, which is being uploaded on the website of the High Court. The same is accessible to the Advocates as well

as to the litigants. In the cause list issued for this Court, a specific note is being printed to the following effect:

“All Advocates whose cases are listed in cause list are requested to contact the concerned Bench Secretary-Mr. Hilal Yousuf on Mobile No.

9419150533 / Reader-Mr. Reagan Thakur on Mobile No. 9419140621.

5. In the present case as well none of the parties contacted the Bench Secretary or Reader of this Court.

6. Considering the aforesaid facts, the prayer made in the present petition has been rendered infructuous as issue pertains to admission in class 11 in

the year 2013, the same is accordingly dismissed.